

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Misc. Application No.09 of 2022
In
ORIGINAL APPLICATION No.213 of 2015 (SZ)**

C.P.Senthil,
Flushing Meadows Villa No.4,
Globus Gardens,
Kaikopalayam,
Coimbatore – 641 061.

...Applicant

Vs

1. Tamil Nadu State Pollution Control Board,
Represented by its Chairman,
No.76, Mount Salai, Guindy,
Chennai-600032 & 2 others

...Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE 1ST & 2ND RESPONDENTS - TAMILNADU POLLUTION CONTROL BOARD.	1 -3

**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Misc. Application No.09 of 2022
In
ORIGINAL APPLICATION No.213 of 2015 (SZ)**

C.P.Senthil,
Flushing Meadows Villa No.4,
Globus Gardens,
Kaikopalayam,
Coimbatore – 641 061.

...Applicant

Vs

1. Tamil Nadu State Pollution Control Board,
Represented by its Chairman,
No.76, Mount Salai, Guindy,
Chennai-600032.

2. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore(North),
266, Mettupalayam Road,
Coimbatore-641 043.

3. Elysium Properties Pvt. Ltd.,
Rep. by its Managing Director,
699, Avinashi Road,
Coimbatore-641 037.

...Respondents

**REPORT FILED ON BEHALF OF THE 1ST & 2ND RESPONDENTS -
TAMILNADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, Son of P.M. Ramasamy , Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 1st & 2nd Respondents Board and as such I am well acquainted with the facts of the case as per records.

2. I is respectfully submitted that the Hon'ble NGT (SZ) in its order dated 13.07.2022 and directed inter alia as follows:-

R. Rajamanickam
13/11/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY

“In view of the above, no further order is necessary at this stage except that the State PCB may proceed further for assessment and recovery of compensation for past violations, following due process. The CTO to be granted by TNPCB may stipulate requirement of proper utilization of treated sewage and specified mode of disposal during the period of non-utilization of treated sewage.”

3. It is respectfully submitted that for issue of renewal consent to operate, the unit of M/s. Elysium Properties India (Pvt) Ltd., - Sewage Treatment Plant, S.F.No.36/1k and 37/6, Vellanaipatty Village, Annur Taluk, Coimbatore District has been addressed with an instruction letter for filing an application for CTO – renew through Online Consent Management & Monitoring System (OCMMS) and for the installation of OCEMS by the DEE, TNPCB, Coimbatore (North) vide letter dated 20.10.2022. Now, the unit has submitted CTO renewal application No. 49467488 dated: 27.12.2022 through OCMMS. In this regard, the unit was inspected by the official of the O/o. DEE, TNPCB, Coimbatore (North) on 26.12.2022 and a letter has been addressed to the unit by the DEE, TNPCB, Coimbatore (North) letter dated:03.01.2023 to carryout service maintenance in the sewage treatment plant along with the following:

a. The unit shall remit the Environmental Compensation of Rs.2,51,80,000/- (Rupees Two Crores Fifty One Lakhs and Eighty Thousand Only).

b. The unit shall provide Online Monitoring System for the parameters pH, BOD, TSS as per the Board circular dated: 02.02.2022 & 01.03.2022 and shall connect the same to the CPCB-TNPCB server.

It is also stated that, the issue of Renewal of Consent will be considered on submission of action taken report by the unit and on remittance of Environmental Compensation as per the TNPCB Proceeding dated: 08.12.2022.

4. It is respectfully submitted that for assessment and recovery of compensation for the past violation, the respondent TNPC Board has directed the unit to remit the environmental compensation of Rs.2,51,80,000/- (Rupees Two Crores Fifty One Lakhs and Eighty Thousand Only) and thereon


13/1/23
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Rs.20,000/- (Rupees Twenty Thousand only) for each day of non-compliance from 19.08.2020 onwards till compliance is achieved by the unit vide Proc. No.: T3/TNPCB /F.28717 /CBN /Direction /2022 dated:08.12.2022.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


13/1/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of P.M.Ramasamy, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby submit that the contents of above report are true to the best of my knowledge through records.


13/1/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

Misc. Application No.09 of 2022
In
ORIGINAL APPLICATION No.213 of 2015
(SZ)

C.P.Senthil,
Flushing Meadows Villa No.4,
Globus Gardens,
Kaikopalayam,
Coimbatore – 641 061.

...Applicant

Vs

Tamil Nadu State Pollution Control Board,
Represented by its Chairman,
No.76, Mount Salai, Guindy,
Chennai-600032 & 2 others

...Respondents

**REPORT FILED ON BEHALF OF THE 1ST &
2ND RESPONDENTS - TAMILNADU
POLLUTION CONTROL BOARD.**

Advocate for Respondent- TNPCB:
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

Date:13.01.2023

Hearing date on:18.01.2023.